GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3309 ANSWERED ON:13.12.2012 DIVORCE BILL Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has contemplated to bring amendments to the existing Act relating to divorce;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the remedial measures that have been taken/proposed to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (Dr. ASHWANI KUMAR)

- (a) & (b) The Marriage Laws (Amendment) Bill, 2010, seeking to further amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 was introduced in Rajya Sabha on the 4th August, 2010. The Bill inter alia seeks to amend sub-section (2) of section 13 B of the Hindu Marriage Act, 1955 and sub-section (2) of section 28 of the Special Marriage Act, 1954 by empowering the court to reduce the waiting period of six months or to waive off the requirement to move joint motion by both parties. It also makes provisions for irretrievable breakdown of marriage as one of the ground for grant of divorce.
- (c) Does not arise.